



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 676 দিশপুৰ, মঙ্গলবাৰ, 11 অক্টোবৰ, 2022, 19 আহিন, 1944 (শক)
No. 676 Dispur, Tuesday, 11th October, 2022, 19th Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 11th October, 2022

No. LGL.60/2022/3.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th October, 2022 is hereby published for general information.

ASSAM ACT NO. XXXVII OF 2022

(Received the assent of the Governor on 7th October, 2022)

**THE ASSAM MUNICIPAL CORPORATION
(AMENDMENT) ACT, 2022**

AN ACT

further to amend the Assam Municipal Corporation Act, 2022.

Preamble

Whereas it is expedient further to amend the Assam Municipal Corporation Act, 2022 hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. VIII of
2022

It is hereby enacted in the Seventy-Third Year of the Republic of India as follows :-

Short title, extent and commencement.

1. (1) This Act may be called the Assam Municipal Corporation (Amendment) Act, 2022.
- (2) It shall have the like extent as that of principal Act.
- (3) It shall come into force at once.

Amendment of Section 3

2. In the principal Act, in section 3, after sub-section (5) the following new sub-sections shall be inserted namely:-

“(6) When a notification is issued under sub-section (5) of section 3 of this Act to constitute a Municipal Corporation comprising a city or town where there is an elected Municipal Board, the elected Commissioners including the Chairman, shall complete the residue term of five years.

(7) When a Corporation is constituted under sub-section (5) of section 3 of this Act where there is existing Municipal Board, the existing elected Commissioners of existing Municipal Boards shall make and subscribe an oath or affirmation of his allegiance to the Constitution of India under sub-section(3) of Section 8 and under section 15 of this Act.

(8) When provisions of this Act is extended to an existing Municipal Board or Corporation under sub-section (3) of Section 1 of this Act, the elected Councillors shall complete the residue term of five years:

Provided that there will be no alteration in the area of existing wards of the Municipal Boards or Municipal Corporation when action is initiated under sub-section (6) and (8) of this section.”

Insertion of new Section 3-A,

In the principal Act, after section 3, the following new sections shall be inserted namely:-

3

“Cessation of the Assam Municipal Act, 1956 and Guwahati Municipal Corporation Act, 1969”

3A.(1) With effect from the date of commencement of this Act as per sub-section (3) of Section 1, the existing Assam Municipal Act, 1956 and the Guwahati Municipal Corporation Act, 1969 shall cease to apply for any area constituted as Corporation area under this Act.

Assam Act
No. XV of
1957
Assam Act
No. I of
1973

(2) Notwithstanding the provisions of sub-section (1) above, the Municipal Boards constituted under the Assam Municipal Act, 1956 and the Guwahati Municipal Corporation constituted under the Guwahati Municipal Corporation Act, 1969, as the case may be, shall with effect from the date of commencement of this Act, be deemed to have been constituted under this Act, and, in respect of such Corporation or Board-

Assam Act
No. XV of
1957
Assam Act
No. I of
1973